

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

Petition No. 10/2007

In the matter of

Determination of provisional transmission tariff for 220 kV S/C Meerut-Shatabdinagar transmission line under system improvement scheme in Uttar Pradesh for the period from 1.7.2005 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

Uttar Pradesh Power Corporation Limited, Lucknow

....Respondent

The following were present:

1. Shri P.C.Pankaj, PGCIL
2. Shri U.K. Tyagi, PGCIL
3. Shri Prashant Sharma, PGCIL
4. Shri M.M.Mondal, PGCIL
5. Shri S.N.Singh, UPPCL
6. Shri Ajai Chauhan, UPPCL

**ORDER
(DATE OF HEARING: 29.5.2007)**

Heard representatives of the petitioner and the respondent, UPPCL.

The representatives of the respondent have submitted that the transmission line was charged on 15.3.2007 and put in commercial use on the same day. They have objected to petitioner's claim for tariff by taking 1.7.2005 as the date of commercial operation of the transmission line.

2. As per the Memorandum dated 17.10..2005, whereby the Board of Directors of the petitioner company approved revised cost estimate, the transmission line was to be completed by December 2005, which has been construed to be 31.12.2005. It has, therefore, been proposed that the date of commercial operation of the transmission line be taken as 1.1.2006. The

representatives of the respondent have agreed to this date being considered as the date of commercial operation of the transmission line. They have also agreed to capitalization of IDC and IEDC for the period up to December 2005. The representatives of the petitioner are also agreeable to the proposition. Therefore, the petitioner is directed to file the revised calculations of tariff by further capitalizing IDC and IEDC for the period 1.7.2005 to 31.12.2005, with date of commercial operation as on 1.1.2006, duly supported by affidavit latest by 15.6.2007, with an advance copy to the respondent.

3. Subject to the above, order is reserved.

**Sd-/
(R.KRISHNAMOORTHY)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 29th May 2007